

**Industrial Potentialities of
Dandakaranya**

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*533. { Shri N. R. Laskar:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shrimati Savitri Nigam:

Will the Minister of Works, Housing and Rehabilitation be pleased to refer to the reply given to Starred Question No. 513 on the 5th September, 1963 and state:

(a) whether Government have since examined the recommendations made by the National Council of Applied Economic Research, which recently completed techno-economic survey of the Dandakaranya area regarding its industrial potentialities; and

(b) if so, the result thereof?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). The Dandakaranya Development Authority has been asked to examine the recommendations contained in the Report. After the observations of the Dandakaranya Development Authority have been received, the matter will be considered further.

Shri N. R. Laskar: I have been told that a certain section of non-agricultural displaced families will be settled in Dandakaranya. May I know the number of such families which have been settled there?

Shri Mehr Chand Khanna: That doesn't arise.

Shri N. R. Laskar: May I know whether the Dandakaranya Development Authority is likely to establish certain industries based on minerals and forestry available in the area, as has been suggested by the National Council of Applied Economic Research.

Shri Mehr Chand Khanna: It is a big report covering an expenditure of over Rs. 600 crores. A large number of industries have been suggested. It

will take a long time for the D.D.A. to give us a report.

Shri S. M. Banerjee: Apart from having the small industries and employing displaced persons in them, I would like to know whether any gainful employment has been found out for the displaced persons, or is it that they are still being paid unemployment doles in Dandakaranya?

Shri Mehr Chand Khanna: If the hon. Member would table a question on the rehabilitation of displaced persons in Dandakaranya, I would gladly answer it. But the main question here has to do with the Report.

Shri S. C. Samanta: May I know whether some industrialists made a complete survey of the area and suggested some industries to be established there?

Shri Mehr Chand Khanna: They may have done so. I have no knowledge. What I wish to say is that this report which has just been received covers large aspects of the development of Dandakaranya, and the council has made very useful suggestions. It has even suggested that the Dandakaranya Development Authority should be converted into a corporation and should be given charge of all these industries. But these industries, as I have just stated, are spread over a long period, namely from 1963 to 1975 involving an expenditure of about Rs. 646 crores. It is a big thing which has to be examined very carefully.

Shri Surendranath Dwivedy: Apart from small industries which the Dandakaranya Development Authority wants to set up in that zone, are they contemplating to start any big industries there?

Shri Mehr Chand Khanna: The main question has nothing to do with the Dandakaranya Development Authority. The question is:

"whether Government have since examined the recommen-

dations made by the National Council of Applied Economic Research. . . ."

Mr. Speaker: The hon. Minister can answer this part of the question namely whether any big industry is going to be started there?

Shri Mehr Chand Khanna: By the Dandakaranya Authority? No, not for the time being.

One-Room Quarters

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*535 { Shri Shree Narayan Das;
Shri Rameshwar Tandia:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether Government have decided to impose a ban on the construction of one-room quarters for low paid Central Government employees; and

(b) if so, the steps contemplated in this regard?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). It has been decided to build two room quarters with an independent W.C. and bath for Class IV personnel. About 800 such two room quarters are already under construction on Paschkuin Road in New Delhi.

Shri Shree Narayan Das: May I know the total number of one room quarters built so far?

Shri Mehr Chand Khanna: I have no idea. They must have been built long before my time. I have no idea.

Shri Shree Narayan Das: May I know whether any addition would be provided to the one room quarters which have been constructed so far?

Shri Mehr Chand Khanna: We have no such proposal under consideration at the moment.

Shri Sham Lal Saraf: May I know whether these quarters will be fitted

with electric fans either in one room or in both the rooms?

Shri Mehr Chand Khanna: We are not providing any ceiling fans in class IV quarters, but Government have decided that loans can be given and we can provide the plugs for table fans; but there is no proposal at the moment for providing ceiling fans.

श्री यशपाल सिंह : क्या यह सही है कि शाहजहाँ रोड पर जो फ्लैट बने हैं उनमें से हर एक पर ४८,००० रुपये खर्च करना पड़ा है, जब कि इनके रुपये में छोटे तीन क्वार्टर तैयार हो सकते थे ?

अध्यक्ष महोदय : यह सवाल तो बिल्कुल अलाहिदा है ।

Shri Kapur Singh: May I know whether the one-roomed tenement is considered undesirable by Government on account of inspaciousness or non-privacy?

Shri Mehr Chand Khanna: With the expansion of the population and the growth that is taking place, one-roomed tenement has been generally condemned as unsocial and so on and so forth. That is one reason which we are taking into consideration, and we have decided that we should provide two-roomed quarters even for the lower category of Government servants.

Shri Kapur Singh: I wanted to know whether it was because of inspaciousness or non-privacy.

Mr. Speaker: The term 'unsocial' includes both the grounds which he has mentioned.

Shri Hari Vishnu Kamath: The hon. Minister has said on and so forth'. What is meant by 'so on and so forth'?

Shri Kapur Singh: Do Government intend to provide its citizens with more living space or privacy?

Mr. Speaker: Inspaciousness as well as non-privacy are both covered.